

42

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 613/(MAH)/2017

CORAM:

Present:

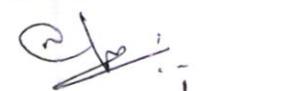
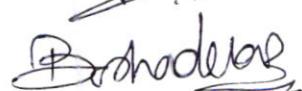
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

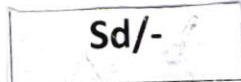
NAME OF THE PARTIES: In Top Collection (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

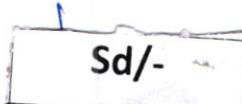
S. No.	NAME	DESIGNATION	SIGNATURE
1	Nilesh Joshi	Advocate	
2	Keshav Bodhade	Advocate	

ORDER
CP 613/252/NCLT/MB/MAH/2017

At request of the Petitioner, this Company Petition is hereby dismissed as withdrawn.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)